

**F. No. 32(27)/Misc./DR(J)/Judl-2016**  
**Customs, Excise & Service Tax Appellate Tribunal**  
**West Block 2, R. K. Puram, New Delhi - 110066**

Date: 03/11/2016.

**Notice**

It has been observed that the advocates/consultants and authorized representative of the parties(Assesses) are seeking adjournments in the open court at the time of hearing which cause difficulties to other parties who have made the preparation and travelled to argue the case.

Therefore, all parties are hereby requested to intimate regarding seeking of adjournment to the opposite parties (counsel) at least before 48 hrs of hearing of the appeal/cases.

Parties are requested to exchange written note/case law etc. at least 48 hrs in advance.

By Order,

  
(Mohinder Singh)  
Dy. Registrar

To:

All concerned

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi
2. PA to Registrar, CESTAT, New Delhi
3. Chief Commissioner(AR),CESTAT, Delhi
4. DR/AR/TO, Customs/Excise/SM Appeal Branch CESTAT Delhi
5. Bar Association, CESTAT, New Delhi
6. Website/Notice Board